

MINUTES OF NORMS COMMITTEE (NC-7) OF
'PLASTIC & RUBBER PRODUCTS'
MEETING NO. 11/AM15
HELD ON 11.06.2014
UNDER CHAIRMANSHIP OF
DR. L.B. SINGHAL, ADDITIONAL DGFT

Meeting No. 11/87-NC-7/2014 of NORMS COMMITTEE (NC-7) dealing with 'Chapter 39 and 40 of ITC (HS) Code' held on 11.06.2014 under the Chairmanship of Dr. L.B. Singhal, Addl. DGFT, Udyog Bhawan, New Delhi-110011. Following officers attended the Meeting:

- 1) Shri A.K. Agarwal, Addl. Industrial Adviser, D/o C&PC
- 2) Shri Nand Lal, Senior Development Officer, DIPP
- 3) Shri R.C. Meena, Dy. DGFT
- 4) Shri S.K. Panigrahi, Economic Officer

2. The Committee confirmed Minutes of NC Meeting No. 10/AM15 held on 04.06.2014.

3. The Committee, after deliberations, **approved** following cases and RLA concerned shall take consequential action as per Foreign Trade Policy/Procedures:

MANUAL CASES

Case No. A-36	SELLOWRAP INDUSTRIES PVT. LTD.	HQ F. No. 01/87/162/00189/AM14/DES-VII	Status: Deferred
NC No.:11/AM15 Dated: 11.06.2014	Adv. Lic. No. 0310652471 dated 08.09.2011	RLA F. No. 03/95/040/00451/AM12	

Request: Fixation of adhoc norms for the export products “Insulation Tube of different grade (115 Items)” against Advance Authorization No. 0310652471 dated 08.09.2011

Decision: A D/L No. 7(68)/2014-TSW dated 19.03.2014 was issued by DIPP to firm. This was followed by Reminder from DGFT on 29.04.2014 giving 15 days time for submission of information. Reply still awaited from firm. Hence, the Committee decided to issue **Final Reminder** to firm giving 15 days time to furnish reply. In case the reply is not received within the stipulated period, the Committee would be constrained to reject the case with direction to firm to pay the Customs duty and applicable interest for regularization of the licence.

Deferred for four weeks.

Case No. A-37	GRP LTD.	HQ F. No. 01/87/050/00331/AM13/DES-VII	Status: Deferred
NC No.:11/AM15 Dated: 11.06.2014	Adv. Lic. No. 0310714644 dated 08.11.2012	RLA F. No. 03/94/040/00627/AM13	

Request: Deletion of condition of obtaining NOC from Ministry of Environment & Forest against Advance Authorization No. 0310714644 dated 08.11.2012

Decision: A copy of request of firm has been forwarded to DIPP on 26.11.2013. Comments awaited from DIPP.

Deferred for three weeks.

Case No. A-38	DOW CHEMICAL INTERNATIONAL PVT. LTD.	HQ F. No. 01/87/050/00245/AM12/DES-VII	Status: Deferred
NC No.:11/AM15 Dated: 11.06.2014	Adv. Lic. No. 0310662097 dated 25.10.2011	RLA F. No. 03/94/040/00667/AM12	

Request: Amendment in the description of all the Import Items against Advance Authorization No. 0310662097 dated 25.10.2011

Decision: A D/L No. 46011/105/2011-PC.II dated 13.02.2014 was issued by D/o C&PC to firm. In response to that D/L, the firm had submitted its reply, a copy of which was forwarded to D/o C&PC on 01.05.2014. Comments awaited from D/o C&PC.

Deferred for three weeks.

Case No. A-39	PLATINIUM TIE-UP PVT. LTD.	HQ F. No. 01/87/050/00037/AM14/DES-VII	Status: Deferred
NC No.:11/AM15 Dated: 11.06.2014	Adv. Lic. No. 0810119577 dated 20.03.2013	RLA F. No. 08/24/040/00448/AM13	

Request: Enhancement in the quantity allowed for Import Item No. 1 – Polypropylene Granules against Advance Authorization No. 0810119577 dated 20.03.2013.

Decision: A D/L No. 46011/46/2013-PC.II dated 05.03.2014 was issued by D/o C&PC to firm. In response to that D/L, the firm had submitted its reply, a copy of which was forwarded to D/o C&PC on 01.05.2014. Comments awaited from D/o C&PC.

Deferred for three weeks.

Case No. A-40	EUREKA CONVEYOR BELTING PVT. LTD.	HQ F. No. 01/87/050/00433/AM12/DES-VII	Status: Approved
NC No.:11/AM15 Dated: 11.06.2014	Adv. Lic. No. 1310038668 dated 03.02.2012	RLA F. No. 13/24/040/00034/AM12	

Request: **Review of decision taken by Norms Committee – 7 in its Meeting No. 14/AM13 held on 04.07.2012 against Advance Authorization No. 1310038668 dated 03.02.2012**

Decision: As per the written comments furnished by the DIPP vide their letter No. 7/36/2012-TSW dated 06.06.2014, the Committee decided to revise the adhoc norms as under:

EXPORT ITEM	QTY	IMPORT ITEM	QTY
Rubber Conveyor Belt (various ply, thickness, width, grade, cut edge construction)	1 kg	1. Polyester / Nylon Dipped Fabric (840 Denier & above)	1.05 kg/kg content in the export product
		2. SBR (Grade 1502)	1.05 kg/kg content in the export product
		3. Carbon Black	0.2 kg
		4. Rubber Chemical, i.e. (i) Accelerators CBS (ii) Antioxidant TQ/4020 (iii) Retarders	0.02 kg

Note: **There should be a value cap on Rubber Chemical, as per General Note – 8 of**

Handbook of Procedures Vol. II.
RLA may take consequential action as per Policy / Procedures.

Handbook of Procedures Vol. II.
RLA may take consequential action as per Policy / Procedures.

Case No. A-41	AUTOMOTIVE TYRE MANUFACTURERS ASSOCIATION (ATMA)	Status: Deferred
NC No.:11/AM15 Dated: 11.06.2014	HQ F. No. 01/87162//00153/AM14/DES-VII	

Request: Amendment in the description of Import Item No. 6 of SION A – 1663; of SION A-1722 and SION A-1665 (Rubber Products)

Import Item No. 4

Decision: A D/L No. 12/1/2014-TSW dated 31.01.2014 was issued by DIPP to Automotive Tyre Manufacturers Association (ATMA). This was followed by Reminders from DGFT on 06.03.2014 and 12.05.2014 giving 15 days time for submission of information. Reply awaited from ATMA.

Deferred for three weeks.

Case No. A-42	AUTOMOTIVE TYRE MANUFACTURERS ASSOCIATION (ATMA)	Status: Deferred
NC No.:11/AM15 Dated: 11.06.2014	HQ F. No. 01/87162//00007/AM15/DES-VII	

Request: Allow quantity against Import Item No. 10 (Miscellaneous Chemicals) 1663 (Rubber Products) for export product “All Types Steel Truck Radia

under SION A –
'type)').

Decision: A D/L No. 12/1/2014-TSW dated 22.05.2014 was issued by DIPP to firm. It was decided by the Committee to issue a Reminder to firm giving 15 days time for submission of information.

Deferred for four weeks.

Case No. A-43	TTK PROTECTIVE DEVICES LTD., CHENNAI (FORMERLY KNOWN AS TTK LIG LTD.)	HQ F. No. 01/87/050/00367/AM10/DES-VII	Status: Deferred
NC No.:11/AM15 Dated: 11.06.2014	Adv. Lic. No. 0410110416 dated 29.12.2009	RLA F. No. 04/24/040/00172/AM10	

Request: Re-ratification of adhoc norms against Advance Authorization No. 0410110416 dated 29.12.2009

Decision: A D/L No. 7/140/2014-TSW dated 30.05.2014 was issued by DIPP to firm. It was decided by the Committee to issue a Reminder to firm giving 15 days time for submission of information.

Deferred for four weeks.

Case No. A-44	WACKER METROARK CHEMICALS PVT. LTD.	HQ F. No. 01/87/050/00404/AM13/DES-VII	Status: Deferred
NC No.:11/AM15 Dated: 11.06.2014	Adv. Lic. No. 0210185698 dated 21.01.2013	RLA F. No. 02/24/040/00156/AM13	

Request: Amendment in the description of Import Item No. 2 of Advance Authorization No. 0210185698 dated

21.01.2013

Decision: A copy of request of firm has been forwarded to D/o C&PC on 28.03.2014. Comments awaited from D/o C&PC.
Deferred for three weeks.

Case No. A-45	ECCELENT COMPONENTS MANUFACTURING PVT. LTD.	HQ F. No. 01/87/162/00176/AM14/DES-VII	Status: Deferred
NC No.:11/AM15 Dated: 11.06.2014	Adv. Lic. No. 0410141607 dated 07.12.2012	RLA F. No. 04/21/040/00455/AM13	

Request: Fixation of adhoc in respect of Advance Authorization No. 0410141607 dated 07.12.2012

Decision: A copy of request of firm has been forwarded to D/o C&PC on 11.04.2014. Comments awaited from D/o C&PC.
Deferred for three weeks.

Case No. A-46	NITREX CHEMICALS INDIA LTD.	HQ F. No. 01/87/050/00095/AM12/DES-VII	Status: Deferred
NC No.:11/AM15 Dated: 11.06.2014	Adv. Lic. No. 0510294562 dated 24.06.2011	RLA F. No. 05/24/040/00103/AM12	

Request: Amendment in the description of Export Product against Advance Authorization No. 0510294562 dated 24.06.2011.

Decision: A copy of request of firm has been forwarded to D/o C&PC on 15.04.2014. Comments awaited from D/o C&PC.

Deferred for three weeks.

ONLINE CASES

Case No.:3/35/87-ALC1/2012	Party Name:CATERPILLAR SIGNS PVT LTD	Meet No/Date:11/87-ALC1/2014 11.06.2014	Status: Deferred
HQ File :01/87/050/00291/AM13/	RLA File :08/24/040/00118/AM13/	Lic.No/Date:0810113111 05.07.2012	Defer Date:09.07.2014
Decision: Representative of firm attended the Personal Hearing. He informed that they are only manufacturing and exporting Printed Flex Banner and requested that at the time of fixation of norms, the description of their export product may be amended to read as “Printed Flex Banner” instead of ‘Printed Flex Banner and Board’ which was applied by them in their 4.7 application. He further informed that they are Micro Exporters, having small orders from their customers which is a tailor made exports for which size and shape varies from order to order. He was asked whether the scrap generated during manufacturing process is having any commercial use or not? The Representative of firm informed that scrap generated during manufacturing process do not have any commercial value as it has to be thrown out. After discussions with Representative of firm, it was decided to ask firm to furnish following information: (i) Submit details of various sizes and shapes of Printed Flex Banner manufactured. (ii) Calculative statement for wastages, giving size and weight of different Rolls (Five Categories) justifying to be used for manufacturing of Printed Flex Banner duly certified by Chartered Engineer. (iii) Details of Actual Production of Export Product “Printed Flex Banner” in weight (indicating shapes), scrap generated and corresponding consumption of raw material (in weight) during the year 2013-14 duly			

Case No.:1/34/87-ALC1/2012	Party Name:CATERPILLAR SIGNS PVT LTD	Meet No/Date:11/87-ALC1/2014 11.06.2014	Status: Deferred
HQ File :01/87/050/00279/AM13/	RLA File :08/24/040/00277/AM13/	Lic.No/Date:0810116195 07.11.2012	Defer Date:09.07.2014
Decision: Representative of firm attended the Personal Hearing. He informed that they are only manufacturing and exporting Printed Flex Banner and requested that at the time of fixation of norms, the description of their export product may be amended to read as “Printed Flex Banner” instead of ‘Printed Flex Banner and Board’ which was applied by them in their 4.7 application. He further informed that they are Micro Exporters, having small orders from their customers which is a tailor made exports for which size and shape varies from order to order. He was asked whether the scrap generated during manufacturing process is having any commercial use or not? The Representative of firm informed that scrap generated during manufacturing process do not have any commercial value as it has to be thrown out. After discussions with Representative of firm, it was decided to ask firm to furnish following information: (i) Submit details of various sizes and shapes of Printed Flex Banner manufactured. (ii) Calculative statement for wastages, giving size and weight of different Rolls (Five Categories) justifying to be used for manufacturing of Printed Flex Banner duly certified by Chartered Engineer. (iii) Details of Actual Production of Export Product “Printed Flex Banner” in weight (indicating shapes), scrap generated and corresponding consumption of raw material (in weight) during the year 2013-14 duly certified by Chartered Accountant.			

3	Case No.:17/23/87-ALC1/2013	Party Name:R. K. RECLAIM AND RUBBER PRODUCTS PVT LTD	Meet No/Date:11/87-ALC1/2014 11.06.2014	Status: Deferred
	HQ File :01/87/050/00187/AM14/	RLA File :34/24/040/00274/AM13/	Lic.No/Date:3410036291 01.03.2013	Defer Date:02.07.2014
	Decision: A D/L No. 7/240/2013-TSW dated 28.01.2014 was issued by DIPP to firm. This was followed by Reminder from DGFT on 19.02.2014 and 02.04.2014 (Final Reminder) giving 15 days time for submission of information. In response to that, the firm vide e-mail dated 10.04.2014 requested to grant them time upto June, 2014 so that they could obtain NOC from MOEF. Reply awaited from the firm.			

4	Case No.:33/7/87-ALC1/2013	Party Name:GUJARAT FLUORO CHEMICALS LTD	Meet No/Date:11/87-ALC1/2014 11.06.2014	Status: Deferred
	HQ File :01/87/050/00045/AM14/	RLA File :34/24/040/00004/AM14/	Lic.No/Date:3410036614 09.04.2013	Defer Date:25.06.2014
	Decision: Technical Representative of D/o C&PC in the previous NC Meeting informed that they have received the requisite information from firm as asked for by them vide their D/L No. 46011/1/2008-PC.II dated 14.03.2014. Comments awaited from D/o C&PC.			

5	Case No.:31/7/87-ALC1/2013	Party Name:K.R.T. POLYMERS,	Meet No/Date:11/87-ALC1/2014 11.06.2014	Status: Deferred
	HQ File :01/87/050/00043/AM14/	RLA File :32/24/040/00001/AM14/	Lic.No/Date:3210062205 11.04.2013	Defer Date:25.06.2014
	Decision: A D/L No. 46011/48/2012-PC.II dated 12.06.2013 was issued by D/o C&PC to firm. In response to that D/L, the firm had submitted its reply, a copy of which was forwarded to D/o C&PC on 09.09.2013 and again on 03.03.2014.			

Comments awaited from D/o C&PC.

6	Case No.:15/13/87-ALC1/2013	Party Name:GUJARAT FLUORO CHEMICALS LTD	Meet No/Date:11/87-ALC1/2014 11.06.2014	Status: Deferred
	HQ File :01/87/050/00081/AM14/	RLA File :34/24/040/00010/AM14/	Lic.No/Date:3410036728 26.04.2013	Defer Date:25.06.2014
	Decision: Technical Representative of D/o C&PC in the previous NC Meeting informed that they have received the requisite information from firm as asked for by them vide their D/L No. 46011/1/2008-PC.II dated 14.03.2014. Comments awaited from D/o C&PC.			

7	Case No.:16/13/87-ALC1/2013	Party Name:GUJARAT FLUORO CHEMICALS LTD	Meet No/Date:11/87-ALC1/2014 11.06.2014	Status: Deferred
	HQ File :01/87/050/00082/AM14/	RLA File :34/24/040/00011/AM14/	Lic.No/Date:3410036729 26.04.2013	Defer Date:25.06.2014
	Decision: Technical Representative of D/o C&PC in the previous NC Meeting informed that they have received the requisite information from firm as asked for by them vide their D/L No. 46011/1/2008-PC.II dated 14.03.2014. Comments awaited from D/o C&PC.			

	Case No.:19/14/87-ALC1/2013	Party Name:SASA RUBBERS PRIVATE LIMITED	Meet No/Date:11/87-ALC1/2014 11.06.2014	Status: Deferred
	HQ File :01/87/050/00102/AM14/	RLA File :24/24/040/00004/AM14/	Lic.No/Date:2410039102 11.06.2013	Defer Date:02.07.2014
	Decision: Ministry of Environment & Forest vide letter dated 22.05.2014 was requested to clarify how much quantity of			

8	“Used Rubber Tyre Scrap (Rubber Scrap)” and “Used Rubber Tube Scrap (Rubber Scrap)” are allowed to the firm during the year 2012 -13 and 2013-14 under duty free advance authorization scheme. ILS Section was also requested vide office I.D. Note dated 23.05.2014 to furnish the details regarding how much quantity of “Used Rubber Tube Scrap (Rubber Scrap)” and “Used Rubber Tube Scrap (Rubber Scrap)” are permitted during the year 2012-13 and 2013-14 to the firm. Reply awaited from MOEF and ILS Section.
---	---

9	Case No.:2/25/87-ALC1/2013	Party Name:GUJARAT FLUORO CHEMICALS LTD	Meet No/Date:11/87-ALC1/2014 11.06.2014	Status: Deferred
	HQ File :01/87/050/00200/AM14/	RLA File :34/24/040/00073/AM14/	Lic.No/Date:3410037379 11.07.2013	Defer Date:09.07.2014
	Decision: A D/L No. 46011/1/2008-PC.II dated 14.03.2014 was issued by D/o C&PC to firm. This was followed by Reminder from DGFT on 29.04.2014 giving 15 days time for submission of information. Reply still awaited from firm. Hence, the Committee decided to issue Final Reminder to firm giving 15 days time to furnish reply. In case the reply is not received within the stipulated period, the Committee would be constrained to reject the case with direction to firm to pay the Customs duty and applicable interest for regularization of the licence.			

	Case No.:41/33/87-ALC1/2013	Party Name:UNISTAR DISTRIBUTORS PVT.LTD.	Meet No/Date:11/87-ALC1/2014 11.06.2014	Status: Approved
--	-----------------------------	---	--	-------------------------

Decision: As per the written comments furnished by the DIPP vide their letter No. 7/300/2013-TSW dated 23.05.2014, the Committee **approved** following adhoc norms:

EXPORT ITEM	QTY	IMPORT ITEM	QTY
Bicycle Butyl Tube (excluding weight of valve)	1 kg	1. Butyl Rubber	0.600 kg
		2. Carbon Black	0.182 kg
		3. Rubber Chemicals (Antioxidants, Accelerator, Retarders & Peptizers)	0.019 kg
		4. Zinc Oxide	0.038 kg
		5. Brass Scrap (Honey Grade)	0.0335 kg
		6. Bonding Agent	0.012 kg
Note: There should be a value cap on Antioxidants / Accelerator / Peptizers as per General Note – 8 of Handbook of Procedures Vol. II.			
RLA may take consequential action as per Policy / Procedures.			

11		CHEMICALS LTD	11.06.2014	
	HQ File :01/87/050/00216/AM14/	RLA File :34/24/040/00099/AM14/	Lic.No/Date:3410037629 12.08.2013	Defer Date:25.06.2014
	Decision: Technical Representative of D/o C&PC in the previous NC Meeting informed that they have received the requisite information from firm as asked for by them vide their D/L No. 46011/1/2008-PC.II dated 14.03.2014. Comments awaited from D/o C&PC.			

12	Case No.:5/22/87-ALC1/2013	Party Name:CATERPILLAR SIGNS PVT LTD	Meet No/Date:11/87-ALC1/2014 11.06.2014	Status: Deferred
	HQ File :01/87/050/00170/AM14/	RLA File :08/24/040/00219/AM14/	Lic.No/Date:0810124010 22.08.2013	Defer Date:09.07.2014
	Decision: Representative of firm attended the Personal Hearing. He informed that they are only manufacturing and exporting Printed Flex Banner and requested that at the time of fixation of norms, the description of their export product may be amended to read as ‘Printed Flex Banner’ instead of ‘Printed Flex Banner and Board’ which was applied by them in their 4.7 application. He further informed that they are Micro Exporters, having small orders from their customers which is a tailor made exports for which size and shape varies from order to order. He was asked whether the scrap generated during manufacturing process is having any commercial use or not? The Representative of firm informed that scrap generated during manufacturing process do not have any commercial value as it has to be thrown out. After discussions with Representative of firm, it was decided to ask firm to furnish following information: (i) Submit details of various sizes and shapes of Printed Flex Banner manufactured. (ii) Calculative statement for wastages, giving size and weight of different Rolls (Five Categories) justifying to be used for manufacturing of Printed Flex Banner duly certified by Chartered Engineer. (iii) Details of Actual Production of Export Product ‘Printed Flex Banner’ in weight (indicating shapes), scrap generated and corresponding consumption of raw material (in weight) during the year 2013-14 duly certified by Chartered Accountant.			

13	Case No.:10/24/87-ALC1/2013	Party Name:ALUDECOR LAMINATION PVT. LTD.,	Meet No/Date:11/87-ALC1/2014 11.06.2014	Status: Deferred
	HQ File :01/87/050/00197/AM14/	RLA File :02/24/040/00059/AM14/	Lic.No/Date:0210193307 23.08.2013	Defer Date:25.06.2014
	Decision: A D/L No. 46011/13/2009-PC.II dated 11.11.2013 was issued by D/o C&PC to firm. In response to that D/L, the firm had submitted its reply, a copy of which was forwarded to D/o C&PC on 03.01.2014. Comments awaited from D/o C&PC.			

14

Case No.:15/33/87-ALC1/2013	Party Name:PROPACK INDUSTRIES(PROP. KUNAL PLASTICS PVT. LTD)	Meet No/Date:11/87-ALC1/2014 11.06.2014	Status: Approved														
HQ File :01/87/050/00293/AM14/	RLA File :03/95/040/00383/AM14/	Lic.No/Date:0310747326 28.08.2013															
Decision: As per the written comments furnished by the D/o C&PC vide their OM No. 46011/100/2013-PC-II dated 27.05.2014, the Committee approved following adhoc norms:																	
<table><tr><td>EXPORT ITEM</td><td>QTY</td><td>IMPORT ITEM</td><td>QTY</td></tr><tr><td rowspan="2">HM HDPE Bags</td><td rowspan="2">1 kg</td><td>1. HM HDPE Granules</td><td>0.700 kg</td></tr><tr><td>2. LLDPE Granules</td><td>0.300 kg</td></tr><tr><td colspan="4">RLA may take consequential action as per Policy / Procedures.</td></tr></table>				EXPORT ITEM	QTY	IMPORT ITEM	QTY	HM HDPE Bags	1 kg	1. HM HDPE Granules	0.700 kg	2. LLDPE Granules	0.300 kg	RLA may take consequential action as per Policy / Procedures.			
EXPORT ITEM	QTY	IMPORT ITEM	QTY														
HM HDPE Bags	1 kg	1. HM HDPE Granules	0.700 kg														
		2. LLDPE Granules	0.300 kg														
RLA may take consequential action as per Policy / Procedures.																	

15	Case No.: 6/29/87-ALC1/2013	Party Name:ALUDECOR LAMINATION PVT. LTD.,	Meet No/Date:11/87-ALC1/2014 11.06.2014	Status: Deferred
	HQ File :01/87/050/00230/AM14/	RLA File :02/24/040/00075/AM14/	Lic.No/Date:0210193827 04.09.2013	Defer Date:25.06.2014
	Decision: A D/L No. 46011/13/2009-PC.II dated 18.12.2013 was issued by D/o C&PC to firm. In response to that D/L, the firm had submitted its reply, a copy of which was forwarded to D/o C&PC on 22.01.2014. Comments awaited from D/o C&PC.			

16

Case No.:18/29/87-ALC1/2013	Party Name:BAGLA POLIFILMS LIMITED	Meet No/Date:11/87-ALC1/2014 11.06.2014	Status : Approved														
HQ File :01/87/050/00242/AM14/	RLA File :05/23/040/00191/AM14/	Lic.No/Date:0510364728 05.09.2013															
Decision: As per the written comments furnished by the D/o C&PC vide their OM No. 46011/87/2013-PC-II dated 11.06.2014, the Committee approved following adhoc norms:																	
<table><tr><th>EXPORT ITEM</th><th>QTY</th><th>IMPORT ITEM</th><th>QTY</th></tr><tr><td rowspan="2">Plastic Film (POF Shrink Film)</td><td rowspan="2">1 kg</td><td>1. Polyethylene Resin</td><td>0.735 kg</td></tr><tr><td>2. Polypropylene Resin</td><td>0.315 kg</td></tr><tr><td colspan="4">RLA may take consequential action as per Policy / Procedures.</td></tr></table>				EXPORT ITEM	QTY	IMPORT ITEM	QTY	Plastic Film (POF Shrink Film)	1 kg	1. Polyethylene Resin	0.735 kg	2. Polypropylene Resin	0.315 kg	RLA may take consequential action as per Policy / Procedures.			
EXPORT ITEM	QTY	IMPORT ITEM	QTY														
Plastic Film (POF Shrink Film)	1 kg	1. Polyethylene Resin	0.735 kg														
		2. Polypropylene Resin	0.315 kg														
RLA may take consequential action as per Policy / Procedures.																	

--	--

17

Case No.:1/29/87-ALC1/2013	Party Name:MAYUR WOVENS PRIVATE LIMITED	Meet No/Date:11/87-ALC1/2014 11.06.2014	Status: Approved														
HQ File :01/87/050/00225/AM14/	RLA File :08/24/040/00256/AM14/	Lic.No/Date:0810124595 10.09.2013															
Decision: As per the written comments furnished by the D/o C&PC vide their OM No. 46011/75/2013-PC-II dated 27.05.2014, the Committee approved following adhoc norms:																	
<table><tr><th>EXPORT ITEM</th><th>QTY</th><th>IMPORT ITEM</th><th>QTY</th></tr><tr><td rowspan="2">PP Woven Sacks with paper bags inside</td><td rowspan="2">1 kg</td><td>1. PP Granules (Homopolymer)</td><td>1.08 kg/kg of PP Woven Sack content in the export product</td></tr><tr><td>2. Relevant Kraft Paper Sacks</td><td>Net + 1% wastage</td></tr><tr><td colspan="4">RLA may take consequential action as per Policy / Procedures.</td></tr></table>				EXPORT ITEM	QTY	IMPORT ITEM	QTY	PP Woven Sacks with paper bags inside	1 kg	1. PP Granules (Homopolymer)	1.08 kg/kg of PP Woven Sack content in the export product	2. Relevant Kraft Paper Sacks	Net + 1% wastage	RLA may take consequential action as per Policy / Procedures.			
EXPORT ITEM	QTY	IMPORT ITEM	QTY														
PP Woven Sacks with paper bags inside	1 kg	1. PP Granules (Homopolymer)	1.08 kg/kg of PP Woven Sack content in the export product														
		2. Relevant Kraft Paper Sacks	Net + 1% wastage														
RLA may take consequential action as per Policy / Procedures.																	

18	Case No.:33/29/87-ALC1/2013	Party Name:VISHAKHA POLYFAB P.LTD	Meet No/Date:11/87-ALC1/2014 11.06.2014	Status: Deferred
	HQ File :01/87/050/00257/AM14/	RLA File :08/24/040/00230/AM14/	Lic.No/Date:0810124734 12.09.2013	Defer Date:02.07.2014
	Decision: A D/L No. 46011/59/2013-PC.II dated 18.03.2014 was issued by D/o C&PC to firm. This was followed by Reminder from DGFT on 02.04.2014 and 30.05.2014 (Final Reminder) giving 15 days time for submission of information. Reply still awaited from the firm.			

19	Case No.:4/42/87-ALC1/2013	Party Name:NARENDRA PLASTIC PVT LTD.,	Meet No/Date:11/87-ALC1/2014 11.06.2014	Status: Deferred
	HQ File :01/87/050/00390/AM14/	RLA File :03/95/040/00664/AM13/	Lic.No/Date:0310752321 04.10.2013	Defer Date:09.07.2014
	Decision: A D/L No. 46011/30/2012-PC.II dated 29.05.2014 was issued by D/o C&PC to firm. It was decided by the Committee to issue a Reminder to firm giving 15 days time for submission of information.			

20	Case No.:47/33/87-ALC1/2013	Party Name:KDDL LTD.,	Meet No/Date:11/87-ALC1/2014 11.06.2014	Status: Deferred
	HQ File :01/87/050/00325/AM14/	RLA File :22/24/040/00014/AM14/	Lic.No/Date:2210014276 09.10.2013	Defer Date:25.06.2014
	Decision: A D/L No. 46011/102/2013-PC.II dated 17.01.2014 was issued by D/o C&PC to firm. In response to that D/L, the firm had submitted its reply, a copy of which was forwarded to D/o C&PC on 15.05.2014. Comments awaited from D/o C&PC.			

21	Case No.:12/37/87-ALC1/2013	Party Name:KAMSONS CHEMICALS PVT.LTD.	Meet No/Date:11/87-ALC1/2014 11.06.2014	Status: Deferred
	HQ File :01/87/050/00347/AM14/	RLA File :03/94/040/00568/AM14/	Lic.No/Date:0310752961 09.10.2013	Defer Date:25.06.2014
	Decision: A copy of application was forwarded to D/o C&PC on 18.12.2013. Further a copy of Licence Amendment Sheet received from RLA, Mumbai was also forwarded to D/o C&PC on 16.01.2014. Thereafter, a copy of application alongwith a copy of Licence Amendment Sheet was forwarded to D/o C&PC on 03.03.2014. Comments awaited from D/o C&PC.			

22	Case No.:6/41/87-ALC1/2013	Party Name:GRP LTD.	Meet No/Date:11/87-ALC1/2014 11.06.2014	Status: Deferred
	HQ File :01/87/050/00369/AM14/	RLA File :03/94/040/00587/AM14/	Lic.No/Date:0310754561 21.10.2013	Defer Date:25.06.2014
	Decision: A D/L No. 7(7)/2014-TSW dated 09.01.2014 was issued by DIPP to firm. In response to that D/L, the firm had submitted its reply, a copy of which was forwarded to DIPP on 26.05.2014. Comments awaited from DIPP.			

23	Case No.:16/37/87-ALC1/2013	Party Name:STERLING AUXILIARIES PVT LTD	Meet No/Date:11/87-ALC1/2014 11.06.2014	Status: Deferred
	HQ File :01/87/050/00351/AM14/	RLA File :03/95/040/00032/AM14/	Lic.No/Date:0310754961 23.10.2013	Defer Date:02.07.2014
	Decision: A D/L No. 46011/24/2014-PC.II dated 15.04.2014 was issued by D/o C&PC to firm. This was followed by Reminder from DGFT on 07.05.2014 giving 15 days time for submission of information. Reply awaited from the firm.			

24	Case No.:1/36/87-ALC1/2013	Party Name:KOHINOOR INDIA PVT.LTD	Meet No/Date:11/87-ALC1/2014 11.06.2014	Status: Deferred
	HQ File :01/87/050/00333/AM14/	RLA File :30/24/040/00026/AM14/	Lic.No/Date:3010098428 21.11.2013	Defer Date:02.07.2014
	Decision: A D/L No. 7(17)/2014-TSW dated 31.01.2014 was issued by DIPP firm. This was followed by Reminder from DGFT on 11.03.2014 and 30.05.2014 (Final Reminder) giving 15 days time for submission of information. Reply still awaited from the firm.			

25	Case No.:15/41/87-ALC1/2013	Party Name:VISHAKHA POLYFAB P.LTD	Meet No/Date:11/87-ALC1/2014 11.06.2014	Status: Deferred
	HQ File :01/87/050/00378/AM14/	RLA File :08/24/040/00365/AM14/	Lic.No/Date:0810126762 29.11.2013	Defer Date:09.07.2014
	Decision: A D/L No. 46011/85/2013-PC.II dated 17.11.2013 was issued by D/o C&PC to firm. This was followed by Reminder from DGFT on 02.04.2014 giving 15 days time for submission of information. Reply still awaited from firm. Hence, the Committee decided to issue Final Reminder to firm giving 15 days time to furnish reply. In case the reply is not received within the stipulated period, the Committee would be constrained to reject the case with direction to firm to pay the Customs duty and applicable interest for regularization of the licence.			

26	Case No.:16/41/87-ALC1/2013	Party Name:VISHAKHA POLYFAB P.LTD	Meet No/Date:11/87-ALC1/2014 11.06.2014	Status: Deferred
	HQ File :01/87/050/00379/AM14/	RLA File :08/24/040/00366/AM14/	Lic.No/Date:0810126763 29.11.2013	Defer Date:09.07.2014
	Decision: A D/L No. 46011/85/2013-PC.II dated 17.11.2013 was issued by D/o C&PC to firm. This was followed by Reminder from DGFT on 02.04.2014 giving 15 days time for submission of information. Reply still awaited from firm. Hence, the Committee decided to issue Final Reminder to firm giving 15 days time to furnish reply. In case the reply is not received			

within the stipulated period, the Committee would be constrained to reject the case with direction to firm to pay the Customs duty and applicable interest for regularization of the licence.

27	Case No.:21/41/87-ALC1/2013	Party Name:SONDEX HEAT EXCHANGERS INDIA PVT.LTD	Meet No/Date:11/87-ALC1/2014 11.06.2014	Status: Deferred
	HQ File :01/87/050/00384/AM14/	RLA File :34/24/040/00218/AM14/	Lic.No/Date:3410038590 29.11.2013	Defer Date:09.07.2014
	Decision: A D/L No. 7/21/2014-TSW dated 01.04.2014 was issued by DIPP to firm. This was followed by Reminder from DGFT on 29.04.2014 giving 15 days time for submission of information. Reply still awaited from firm. Hence, the Committee decided to issue Final Reminder to firm giving 15 days time to furnish reply. In case the reply is not received within the stipulated period, the Committee would be constrained to reject the case with direction to firm to pay the Customs duty and applicable interest for regularization of the licence.			

28	Case No.:21/46/87-ALC1/2013	Party Name:INDOFIL INDUSTRIES LTD.	Meet No/Date:11/87-ALC1/2014 11.06.2014	Status: Deferred
	HQ File :01/87/050/00415/AM14/	RLA File :03/94/040/00642/AM14/	Lic.No/Date:0310760739 05.12.2013	Defer Date:02.07.2014
	Decision: A D/L No. 46011/46/2013-PC.II dated 05.03.2014 was issued by D/o C&PC to firm. This was followed by Reminder from DGFT on 02.04.2014 and 30.05.2014 (Final Reminder) giving 15 days time for submission of information. Reply awaited from the firm.			

29	Case No.:4/47/87-ALC1/2013	Party Name:SRF LIMITED	Meet No/Date:11/87-ALC1/2014 11.06.2014	Status: Deferred
	HQ File :01/87/050/00445/AM14/	RLA File :04/24/040/00188/AM14/	Lic.No/Date:0410153495 24.12.2013	Defer Date:02.07.2014
	Decision: A copy of application has been forwarded to D/o C&PC on 06.03.2014. Comments awaited from D/o C&PC.			

30	Case No.:10/50/87-ALC1/2013	Party Name:ROECHLING ENGG. PLASTICS (INDIA) PVT. LTD.	Meet No/Date:11/87-ALC1/2014 11.06.2014	Status: Deferred
	HQ File :01/87/050/00489/AM14/	RLA File :03/95/040/00777/AM14/	Lic.No/Date:0310763954 01.01.2014	Defer Date:25.06.2014
	Decision: A D/L No. 46011/27/2014-PC.II dated 15.04.2014 was issued by D/o C&PC to firm. In response to that D/L, the firm had submitted its reply, a copy of which was forwarded to D/o C&PC on 16.05.2014. Comments awaited from D/o C&PC.			

31	Case No.:3/50/87-ALC1/2013	Party Name:GRAPHITE INDIA LIMITED	Meet No/Date:11/87-ALC1/2014 11.06.2014	Status: Withdrawn
	HQ File :01/87/050/00482/AM14/	RLA File :03/94/040/00794/AM14/	Lic.No/Date:0310764937 07.01.2014	
	Decision: A D/L No. 46011/19/2014-PC.II dated 15.04.2014 was issued by D/o C&PC to firm. This was followed by Reminder from DGFT on 07.05.2014 giving 15 days time for submission of information. In response to above D/L, the firm vide letter dated 28.05.2014 has informed that they have not utilized the subject Advance Authorization as their licence was cancelled due to error in Port of Registration as INNSAT (Nhava Sheva Sea) and accordingly, they have surrendered the subject Advance Authorization.			

In view of above, the Committee decided to **withdraw** the case.

32	Case No.:15/49/87-ALC1/2013	Party Name:AERON COMPOSITE PRIVATE LIMITED	Meet No/Date:11/87-ALC1/2014 11.06.2014	Status: Deferred
	HQ File :01/87/050/00467/AM14/	RLA File :08/24/040/00439/AM14/	Lic.No/Date:0810127815 08.01.2014	Defer Date:09.07.2014
	Decision: A D/L No. 46011/94/2013-PC.II dated 17.04.2014 was issued by D/o C&PC to firm. This was followed by Reminder from DGFT on 07.05.2014 giving 15 days time for submission of information. Reply still awaited from firm. Hence, the Committee decided to issue Final Reminder to firm giving 15 days time to furnish reply. In case the reply is not received within the stipulated period, the Committee would be constrained to reject the case with direction to firm to pay the Customs duty and applicable interest for regularization of the licence.			

33	Case No.:2/50/87-ALC1/2013	Party Name:INDOFIL INDUSTRIES LTD.	Meet No/Date:11/87-ALC1/2014 11.06.2014	Status: Deferred
	HQ File :01/87/050/00481/AM14/	RLA File :03/94/040/00644/AM14/	Lic.No/Date:0310765120 08.01.2014	Defer Date:09.07.2014
	Decision: A D/L No. 46011/13/2013-PC.II dated 15.04.2014 was issued by D/o C&PC to firm. This was followed by Reminder from DGFT on 07.05.2014 giving 15 days time for submission of information. Reply still awaited from firm. Hence, the Committee decided to issue Final Reminder to firm giving 15 days time to furnish reply. In case the reply is not received within the stipulated period, the Committee would be constrained to reject the case with direction to firm to pay the Customs duty and applicable interest for regularization of the licence.			

	Case No.:13/50/87-ALC1/2013	Party Name:SABIC INNOVATIVE PLASTICS INDIA P LTD	Meet No/Date:11/87-ALC1/2014 11.06.2014	Status: Deferred
--	------------------------------------	--	--	-------------------------

	HQ File :01/87/050/00492/AM14/	RLA File :34/24/040/00007/AM14/	Lic.No/Date:3410038970 08.01.2014	Defer Date:09.07.2014
34	Decision: A D/L No. 46011/26/2014-PC.II dated 15.04.2014 was issued by D/o C&PC to firm. This was followed by Reminder from DGFT on 07.05.2014 giving 15 days time for submission of information. Reply still awaited from firm. Hence, the Committee decided to issue Final Reminder to firm giving 15 days time to furnish reply. In case the reply is not received within the stipulated period, the Committee would be constrained to reject the case with direction to firm to pay the Customs duty and applicable interest for regularization of the licence.			

	Case No.:14/50/87-ALC1/2013	Party Name:SABIC INNOVATIVE PLASTICS INDIA P LTD	Meet No/Date:11/87-ALC1/2014 11.06.2014	Status: Deferred
	HQ File :01/87/050/00493/AM14/	RLA File :34/24/040/00020/AM14/	Lic.No/Date:3410038972 08.01.2014	Defer Date:09.07.2014
35	Decision: A D/L No. 46011/26/2014-PC.II dated 15.04.2014 was issued by D/o C&PC to firm. This was followed by Reminder from DGFT on 07.05.2014 giving 15 days time for submission of information. Reply still awaited from firm. Hence, the Committee decided to issue Final Reminder to firm giving 15 days time to furnish reply. In case the reply is not received within the stipulated period, the Committee would be constrained to reject the case with direction to firm to pay the Customs duty and applicable interest for regularization of the licence.			

	Case No.:15/50/87-ALC1/2013	Party Name:SABIC INNOVATIVE PLASTICS INDIA P LTD	Meet No/Date:11/87-ALC1/2014 11.06.2014	Status: Deferred
	HQ File :01/87/050/00494/AM14/	RLA File :34/24/040/00023/AM14/	Lic.No/Date:3410038971 08.01.2014	Defer Date:09.07.2014
36	Decision: A D/L No. 46011/26/2014-PC.II dated 15.04.2014 was issued by D/o C&PC to firm. This was followed by Reminder from DGFT on 07.05.2014 giving 15 days time for submission of information. Reply still awaited from firm. Hence, the Committee decided to issue Final Reminder to firm giving 15 days time to furnish reply. In case the reply is not received			

within the stipulated period, the Committee would be constrained to reject the case with direction to firm to pay the Customs duty and applicable interest for regularization of the licence.

37	Case No.: 39/46/87-ALC1/2013	Party Name:DECO-VINYL PVT. LTD.	Meet No/Date:11/87-ALC1/2014 11.06.2014	Status: Deferred
	HQ File :01/87/050/00433/AM14/	RLA File :05/23/040/00268/AM14/	Lic.No/Date:0510375760 09.01.2014	Defer Date:09.07.2014
	Decision: A D/L No. 46011/89/2008-PC.II dated 17.04.2014 was issued by D/o C&PC to firm. This was followed by Reminder from DGFT on 07.05.2014 giving 15 days time for submission of information. Reply still awaited from firm. Hence, the Committee decided to issue Final Reminder to firm giving 15 days time to furnish reply. In case the reply is not received within the stipulated period, the Committee would be constrained to reject the case with direction to firm to pay the Customs duty and applicable interest for regularization of the licence.			

38	Case No.: 3/46/87-ALC1/2013	Party Name:CATERPILLAR SIGNS PVT LTD	Meet No/Date:11/87-ALC1/2014 11.06.2014	Status: Deferred
	HQ File :01/87/050/00397/AM14/	RLA File :08/24/040/00431/AM14/	Lic.No/Date:0810127967 13.01.2014	Defer Date:09.07.2014
	Decision: Representative of firm attended the Personal Hearing. He informed that they are only manufacturing and exporting Printed Flex Banner and requested that at the time of fixation of norms, the description of their export product may be amended to read as “Printed Flex Banner” instead of ‘Printed Flex Banner and Board’ which was applied by them in their 4.7 application. He further informed that they are Micro Exporters, having small orders from their customers which is a tailor made exports for which size and shape varies from order to order. He was asked whether the scrap generated during manufacturing process is having any commercial use or not? The Representative of firm informed that scrap generated during manufacturing process do not have any commercial value as it has to be thrown out. After discussions with Representative of firm, it was			

decided to ask firm to furnish following information:

- (i) Submit details of various sizes and shapes of Printed Flex Banner manufactured.
- (ii) Calculative statement for wastages, giving size and weight of different Rolls (Five Categories) justifying to be used for manufacturing of Printed Flex Banner certified by Chartered Engineer.
- (iii) Details of Actual Production of Export Product "Printed Flex Banner" in weight (indicating shapes), scrap generated and corresponding consumption of raw material (in weight) during the year 2013-14 duly certified by Chartered Accountant.

39	Case No.:13/49/87-ALC1/2013	Party Name:NEW AGE LAMINATORS PVT.LTD.,	Meet No/Date:11/87-ALC1/2014 11.06.2014	Status: Deferred
	HQ File :01/87/050/00465/AM14/	RLA File :05/24/040/00394/AM14/	Lic.No/Date:0510376612 20.01.2014	Defer Date:09.07.2014
	Decision: A D/L No. 46011/25/2014-PC.II dated 15.04.2014 was issued by D/o C&PC to firm. This was followed by Reminder from DGFT on 07.05.2014 giving 15 days time for submission of information. Reply still awaited from firm. Hence, the Committee decided to issue Final Reminder to firm giving 15 days time to furnish reply. In case the reply is not received within the stipulated period, the Committee would be constrained to reject the case with direction to firm to pay the Customs duty and applicable interest for regularization of the licence.			

Case No.:4/5/87-ALC1/2014	Party Name:BUILD MET FIBRES PVT LTD.,	Meet No/Date:11/87-ALC1/2014	Status:
---------------------------	---------------------------------------	------------------------------	---------

40

		11.06.2014	Approved												
HQ File :01/87/050/00017/AM15/	RLA File :07/24/040/00317/AM14/	Lic.No/Date:0710101561 23.01.2014													
Decision: As per the written comments furnished by the D/o C&PC vide their OM No. 46011/47/2013-PC-II dated 11.06.2014, the Committee approved following adhoc norms:															
<table><tr><th>EXPORT ITEM</th><th>QTY</th><th>IMPORT ITEM</th><th>QTY</th></tr><tr><td>PP Woven Sacks</td><td>1 kg</td><td>Relevant PP Woven Fabrics without UV Stabilization</td><td>1.02 kg/kg content in the export product</td></tr><tr><td colspan="4">RLA may take consequential action as per Policy / Procedures.</td></tr></table>				EXPORT ITEM	QTY	IMPORT ITEM	QTY	PP Woven Sacks	1 kg	Relevant PP Woven Fabrics without UV Stabilization	1.02 kg/kg content in the export product	RLA may take consequential action as per Policy / Procedures.			
EXPORT ITEM	QTY	IMPORT ITEM	QTY												
PP Woven Sacks	1 kg	Relevant PP Woven Fabrics without UV Stabilization	1.02 kg/kg content in the export product												
RLA may take consequential action as per Policy / Procedures.															

41	Case No.:2/45/87-ALC1/2013	Party Name:FINOTEX FIBRECAST PVT. LTD.	Meet No/Date:11/87-ALC1/2014 11.06.2014	Status: Deferred
	HQ File :01/87/050/00394/AM14/	RLA File :31/83/040/00198/AM14/	Lic.No/Date:3110062306 27.01.2014	Defer Date:09.07.2014
	Decision: A D/L No. 46011/66/2008-PC.II dated 02.05.2014 was issued by D/o C&PC to firm. This was followed by Reminder from DGFT on 30.05.2014 giving 15 days time for submission of information. Reply still awaited from firm. Hence, the Committee decided to issue Final Reminder to firm giving 15 days time to furnish reply. In case the reply is not received within the stipulated period, the Committee would be constrained to reject the case with direction to firm to pay the Customs duty and applicable interest for regularization of the licence.			

42	Case No.:19/49/87-ALC1/2013	Party Name:SUMILON POLYESTER LIMITED	Meet No/Date:11/87-ALC1/2014 11.06.2014	Status: Deferred
	HQ File :01/87/050/00471/AM14/	RLA File :52/24/040/00041/AM14/	Lic.No/Date:5210040659 31.01.2014	Defer Date:09.07.2014
	Decision: A D/L No. 46011/22/2014-PC.II dated 15.04.2014 was issued by D/o C&PC to firm. This was followed by Reminder from DGFT on 07.05.2014 giving 15 days time for submission of information. Reply still awaited from firm. Hence, the Committee decided to issue <u>Final Reminder</u> to firm giving 15 days time to furnish reply. In case the reply is not received within the stipulated period, the Committee would be constrained to reject the case with direction to firm to pay the Customs duty and applicable interest for regularization of the licence.			

43	Case No.:1/2/87-ALC1/2014	Party Name:UNITEC FIBRES PVT.LTD.	Meet No/Date:11/87-ALC1/2014 11.06.2014	Status: Deferred
	HQ File :01/87/050/00001/AM15/	RLA File :03/95/040/00224/AM12/	Lic.No/Date:0310770188 11.02.2014	Defer Date:09.07.2014
	Decision: A D/L No. 46011/44/2006-PC.II dated 12.05.2014 was issued by D/o C&PC to firm. This was followed by Reminder from DGFT on 06.06.2014 giving 15 days time for submission of information. Reply still awaited from firm. Hence, the Committee decided to issue <u>Final Reminder</u> to firm giving 15 days time to furnish reply. In case the reply is not received within the stipulated period, the Committee would be constrained to reject the case with direction to firm to pay the Customs duty and applicable interest for regularization of the licence.			

44	Case No.:24/49/87-ALC1/2013	Party Name:FORECH INDIA LIMITED	Meet No/Date:11/87-ALC1/2014 11.06.2014	Status: Deferred
	HQ File :01/87/050/00476/AM14/	RLA File :05/23/040/00467/AM14/	Lic.No/Date:0510379100 12.02.2014	Defer Date:09.07.2014
	Decision: A D/L No. 7(70)/2013-TSW dated 18.03.2014 was issued by DIPP to firm. This was followed by Reminder			

from DGFT on 29.04.2014 giving 15 days time for submission of information. Reply still awaited from firm. Hence, the Committee decided to issue **Final Reminder** to firm giving 15 days time to furnish reply. In case the reply is not received within the stipulated period, the Committee would be constrained to reject the case with direction to firm to pay the Customs duty and applicable interest for regularization of the licence.

45	Case No.:4/8/87-ALC1/2014	Party Name:KALPENA INDUSTRIES LIMITED,	Meet No/Date:11/87-ALC1/2014 11.06.2014	Status: Deferred
	HQ File :01/87/050/00080/AM15/	RLA File :03/94/040/01006/AM14/	Lic.No/Date:0310770450 14.02.2014	Defer Date:02.07.2014
	Decision: A copy of application has been forwarded to D/o C&PC on 16.05.2014. Comments awaited from D/o C&PC.			

46	Case No.:2/52/87-ALC1/2013	Party Name:GUJARAT FLUORO CHEMICALS LTD	Meet No/Date:11/87-ALC1/2014 11.06.2014	Status: Deferred
	HQ File :01/87/050/00508/AM14/	RLA File :34/24/040/00274/AM14/	Lic.No/Date:3410039298 18.02.2014	Defer Date:25.06.2014
	Decision: Technical Representative of D/o C&PC in the previous NC Meeting informed that they have received the requisite information from firm as asked for by them vide their D/L No. 46011/1/2008-PC.II dated 14.03.2014. Comments awaited from D/o C&PC.			

47	Case No.:15/1/87-ALC1/2014	Party Name:OCEAN THERMOPLASTIC & ELASTOMERS PVT. LTD.,	Meet No/Date:11/87-ALC1/2014 11.06.2014	Status: Deferred
	HQ File :01/87/050/00534/AM14/	RLA File :05/24/040/00452/AM14/	Lic.No/Date:0510380436 27.02.2014	Defer Date:09.07.2014
	Decision: A D/L No. 7/108/2014-TSW dated 02.04.2014 was issued by DIPP to firm. This was followed by Reminder from DGFT on 29.04.2014 giving 15 days time for submission of information. Reply still awaited from firm. Hence, the Committee decided to issue Final Reminder to firm giving 15 days time to furnish reply. In case the reply is not			

received within the stipulated period, the Committee would be constrained to reject the case with direction to firm to pay the Customs duty and applicable interest for regularization of the licence.

48	Case No.:2/8/87-ALC1/2014	Party Name:SNF [INDIA] PVT. LTD.,	Meet No/Date:11/87-ALC1/2014 11.06.2014	Status: Deferred
	HQ File :01/87/050/00078/AM15/	RLA File :26/24/040/00013/AM14/	Lic.No/Date:2610012457 27.02.2014	Defer Date:02.07.2014
	Decision: A copy of application has been forwarded to D/o C&PC on 16.05.2014. Comments awaited from D/o C&PC.			

49	Case No.:10/1/87-ALC1/2014	Party Name:NATUR TEC INDIA PRIVATE LIMITED	Meet No/Date:11/87-ALC1/2014 11.06.2014	Status: Deferred
	HQ File :01/87/050/00529/AM14/	RLA File :04/24/040/00273/AM14/	Lic.No/Date:0410155775 03.03.2014	Defer Date:09.07.2014
	Decision: A D/L No. 46011/33/2014-PC.II dated 02.05.2014 was issued by D/o C&PC to firm. This was followed by Reminder from DGFT on 06.06.2014 giving 15 days time for submission of information. Reply still awaited from firm. Hence, the Committee decided to issue Final Reminder to firm giving 15 days time to furnish reply. In case the reply is not received within the stipulated period, the Committee would be constrained to reject the case with direction to firm to pay the Customs duty and applicable interest for regularization of the licence.			

	Case No.:22/50/87-ALC1/2013	Party Name:FINOTEX FIBRECAST PVT. LTD.	Meet No/Date:11/87-ALC1/2014 11.06.2014	Status: Deferred
	HQ File :01/87/050/00501/AM14/	RLA File :31/83/040/00234/AM14/	Lic.No/Date:3110062929 04.03.2014	Defer Date:09.07.2014

50 **Decision:** A D/L No. 46011/66/2008-PC.II dated 02.05.2014 was issued by D/o C&PC to firm. This was followed by Reminder from DGFT on 30.05.2014 giving 15 days time for submission of information. Reply still awaited from firm. Hence, the Committee decided to issue **Final Reminder** to firm giving 15 days time to furnish reply. In case the reply is not received within the stipulated period, the Committee would be constrained to reject the case with direction to firm to pay the Customs duty and applicable interest for regularization of the licence.

Case No.:1/4/87-ALC1/2014	Party Name:DSM INDIA PVT. LTD	Meet No/Date:11/87-ALC1/2014 11.06.2014	Status: Approved
HQ File :01/87/050/00013/AM15/	RLA File :31/83/040/00219/AM14/	Lic.No/Date:3110063010 11.03.2014	

Decision: As per the written comments furnished by the D/o C&PC vide their OM No. 46011/22/2009-PC-II dated 29.05.2014, the Committee **approved** following adhoc norms:

EXPORT ITEM	QTY	IMPORT ITEM	QTY
25% Glass Fibre Mineral Filled Flame Retardant PA-6 (Nylon-6) Compound (Akulon K-224 –HG5 Black)	1 kg	1. Nylon – 6 Chips / Granules	0.7300 kg
		2. Glass Fibre (Chopped Strands)	0.2575 kg
		3. Master Batch (Relevant Colourant)	0.0056 kg
		4. DSM PA HS FF (Flame Retardant)	0.0035 kg
		5. N 100 PA 6 Powder	0.0260 kg
		6. Finawax – C	0.0070 kg
RLA may take consequential action as per Policy / Procedures.			

51

Case No.:5/8/87-ALC1/2014	Party Name:ZENITH INDUSTRIAL RUBBER PRODUCTS PVT. LTD	Meet No/Date:11/87-ALC1/2014 11.06.2014	Status: Approved
HQ File :01/87/050/00081/AM15/	RLA File :03/95/040/00954/AM14/	Lic.No/Date:0310775325 21.03.2014	

Decision: As per the written comments furnished by the DIPP vide their letter No. 7/79/2014/TSW dated 22.05.2014, the Committee **approved** following adhoc norms:

EXPORT ITEM	QTY	IMPORT ITEM	QTY
Rubber Floor Covering & Mats	1 kg	1. Synthetic Rubber SBR Series – 1502	0.43500 kg
		2. Natural Rubber	0.22100 kg
		3. Zinc Oxide	0.02000 kg
		4. Antioxidant	0.01100 kg
		5. Accelerators	0.01350 kg
		6. Titanium Dioxide	0.04150 kg
		7. Ppt. Silica Filler	0.14500 kg
		8. Rubber Processing Oil	0.05500 kg
		9. Carbon Black	0.08500 kg
		10. Packing Material (Plastic Pallets)	270 Numbers (for 3,00,000 kgs of export product)

Note: 1. There should be a value cap on Antioxidant / Accelerators as per general

note 8 of Handbook of Procedures Vol. II.

2. The firm will export back 270 Nos. of Plastic Pallets.

RLA may take consequential action as per Policy / Procedures.

53	Case No.:3/8/87-ALC1/2014	Party Name:KALPENA INDUSTRIES LIMITED,	Meet No/Date:11/87-ALC1/2014 11.06.2014	Status: Deferred
	HQ File :01/87/050/00079/AM15/	RLA File :03/94/040/00809/AM14/	Lic.No/Date:0310775533 24.03.2014	Defer Date:02.07.2014
	Decision: A copy of application has been forwarded to D/o C&PC on 16.05.2014. Comments awaited from D/o C&PC.			

	Case No.:1/5/87-ALC1/2014	Party Name:SRF LIMITED	Meet No/Date:11/87-ALC1/2014 11.06.2014	Status: Approved
	HQ File :01/87/050/00014/AM15/	RLA File :04/24/040/00293/AM14/	Lic.No/Date:0410156633 27.03.2014	
	Decision: As per the written comments furnished by the D/o C&PC vide their OM No. 46011/26/2012-PC-II dated 29.05.2014, the Committee approved following adhoc norms:			

EXPORT ITEM	QTY	IMPORT ITEM	QTY
30% Glass Filled PBT Compound (Grade TUF BET BGF 30 Black)	1 kg	1. PBT Resins / Chips	0.6720 kg
		2. Glass Fibre	0.3080 kg
RLA may take consequential action as per Policy / Procedures.			

Case No.:11/2/87-ALC1/2014	Party Name:VISEN INDUSTRIES LIMITED	Meet No/Date:11/87-ALC1/2014 11.06.2014	Status: Approved
HQ File :01/87/050/00543/AM14/	RLA File :03/95/040/00920/AM14/	Lic.No/Date:0310776399 28.03.2014	

Decision: As per the written comments furnished by the D/o C&PC vide their OM No. 46011/10/2005-PC-II dated 11.06.2014, the Committee **approved** following adhoc norms:

EXPORT ITEM	QTY	IMPORT ITEM	QTY
Styrene Acrylate Copolymer Emulsion (Solid Content 50% $\pm$ 1%)	1 kg	1. 2-Ethyl Hexyl Acrylate	0.2110 kg
		2. Styrene Monomer	0.2520 kg
		3. Methyl Methacrylate	0.0010 kg
		4. Methacrylic Acid	0.0050 kg
		5. Glacial Acrylic Acid	0.0050 kg
		6. Acrylamide	0.0050 kg

		7. Methacrylamide	0.0050 kg
		8. Pottasium Persulphate	0.0010 kg
RLA may take consequential action as per Policy / Procedures.			

Case No.: 10/2/87-ALC1/2014	Party Name:VISEN INDUSTRIES LIMITED	Meet No/Date:11/87-ALC1/2014 11.06.2014	Status: Approved
HQ File :01/87/050/00010/AM15/	RLA File :03/95/040/00923/AM14/	Lic.No/Date:0310776757 02.04.2014	

Decision: As per the written comments furnished by the D/o C&PC vide their OM No. 46011/10/2005-PC-II dated 11.06.2014, the Committee **approved** following adhoc norms:

EXPORT ITEM	QTY	IMPORT ITEM	QTY
Styrene Acrylate Copolymer Emulsion (Solid Content 50% $\pm$ 1%)	1 kg	1. 2-Ethyl Hexyl Acrylate	0.2110 kg
		2. Styrene Monomer	0.2520 kg
		3. Methyl Methacrylate	0.0010 kg
		4. Methacrylic Acid	0.0050 kg
		5. Glacial Acrylic Acid	0.0050 kg
		6. Acrylamide	0.0050 kg
		7. Methacrylamide	0.0050 kg
		8. Pottasium Persulphate	0.0010 kg

		9. High Density Polyethylene (Blow Moulding Grade)	As per packing policy
RLA may take consequential action as per Policy / Procedures.			

57	Case No.:1/9/87-ALC1/2014	Party Name:KAMAL RUBPLAST INDUSTRIES (P) LTD.	Meet No/Date:11/87-ALC1/2014 11.06.2014	Status: Deferred
	HQ File :01/87/050/00082/AM15/	RLA File :05/23/040/00010/AM15/	Lic.No/Date:0510384443 21.04.2014	Defer Date:02.07.2014
	Decision: A copy of application has been forwarded to DIPP on 27.05.2014. Comments awaited from DIPP.			

58	Case No.:1/7/87-ALC1/2014	Party Name:MANJUSHREE TECHNOPACK LTD,	Meet No/Date:11/87-ALC1/2014 11.06.2014	Status: Deferred
	HQ File :01/87/050/00020/AM15/	RLA File :07/24/040/00415/AM14/	Lic.No/Date:0710103920 05.05.2014	Defer Date:02.07.2014
	Decision: RLA, Bangalore and firm have been requested through letter dated 30.05.2014 to furnish application expeditiously. However, application still awaited from RLA, Bangalore and firm. Hence, it was decided to again call for 4.7 application from RLA, Bangalore and firm.			

Meeting ended with thanks to Chair and all participants.
